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Reserved

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 418 of 1986.

Sunder Lal and others Applicants
Vs.

Union of India and others Respondents.

Hon. D.S.Misra, AM
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This review application has been received by transfer from the Court of VII Additional Munsif, Bareilly under Section 29 of the Administrative Tribunals Act XIII of 1985.

2. The review application is directed against the judgment and decree dated 18.10.1985 passed by the V Additional Munsif in suit no. 426 of 1984. The sole ground for review is that according to the notification issued by the General Manager, the Central Administrative Tribunal was established w.e.f. 2.10.1985 and the judgment delivered by the learned Munsif in this case thereafter on 18.10.1985 is without jurisdiction.

3. We heard the learned counsel for the applicants as well as the respondents. In our opinion, this review application is misconceived and is based on wrong information. The Central Administrative Tribunal did not come into existence on 2.10.1985 as alleged by the applicants and it

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had come into existence only w.e.f. 1.11.1985 and on that date only, the Administrative Tribunals Act XIII of 1985 came into force. As such, the decree passed by the trial Court in the case of the applicants on 18.10.1985^{was {}}/passed in due exercise of its jurisdiction as it was passed before 1.11.1985 and, therefore, there is no force in this review application.

4. It is accordingly dismissed. The parties are, however, directed to bear their own costs.

[Signature]
23.1.1987
Member (A)

[Signature]
23.1.1987
Member (J)

Dated 23.1.1987
kbb